

THE MEGHALAYA GRANT IN AID TO PRIVATE FISH FARMERS AND PISCICULTURAL SOCIETIES RULES, 1986

Notification No. PISC(E)/125/86/1, dated the 15th January 1987 .- The Governor of Meghalaya is pleased to notify the following non-statutory Rules for the Grant - in - aid to Private Fish Farmers and Piscicultural Societies, for general information.

1. Short title, extent and commencement.- (1) This Rule may be called the Meghalaya Grant-in-aid to Private Fish Farmers Piscicultural Societies Rules 1986.

(2) They shall extend to the whole of Meghalaya.

(3) They shall come into with effect from the date of publication in the Official Gazette.

2. Financial assistance shall may be granted for “New Construction” or improvement of ponds/tanks.

(a) “New Construction” means bringing New or additional area under water with a view to rear fish by excavation, construction of bund, retaining wall or canal/in-let provision, etc.

(b) “Improvement” means cleaning, deweeding, renovating or repairing of existing pond/tank without adding water area.

3. No financial assistance will be granted without a local enquiry being made by the Superintendent of Fisheries or an Officer subordinate to him. Such enquiry should indicate reports regarding feasibility and suitability of the water area to be utilized for Pisciculture.

4. (1) Financial assistance will be granted in cash as follows:-

- a) For construction of new pond/tank, financial assistance shall be granted at the rate of ₹.5, 000 (five thousand) per 0.4 hectare (one acre) of water area subject to the maximum amount of ₹.10, 000 (ten thousand) depending on the water area. New ponds/tanks must have a minimum water area of not less than 500 Sq. meter in case of individual Pisciculturists. In case of Co-operatives and Community Fisheries the maximum amount of subsidy shall not exceed Rs. 30,000 depending on the water area or 50 percent of the total estimates cost of the project whichever is less.
- b) For improvement of tanks/ponds, etc., financial assistance shall be granted to individual pisciculturists at the rate of ₹.1, 500 (one thousand five hundred) per 0.4 hectare (one acre) of water area subject to the maximum amount of ₹.2000 (two thousand). In case of Co-operatives and Community Fisheries the maximum amount of subsidy should not

exceed ₹.3, 000 (three thousand) or 50 percent of the total whichever is less.

(2) (a) For monoculture of Common Carp species, fish seeds for fry size (25 mm. to 39 mm.) at the stocking rate of 5,000 numbers per Hectare and of fingerlings size (40 mm to 100 mm) at the stocking rate of 2,500 numbers per Hectare shall be supplied by the Department at the rate as fixed by the Department from time to time. The party shall have to bear the cost of containers plastic bags. Oxygen, packing charge, transport, etc., (b) For composite culture with fish seeds of fingerlings size of Major Carps (i.e., Cafla, Rohu, and Mrigal) and of exotics carps (i.e., Silver Carp, Grass Carp and Common Carp) at the stocking rate of 8,500 Nos. of fingerlings per Hectare water area in the following preferred combinations:- Cafla 750 Nos. Rohu 750 Nos. Common Carp 1,500 Nos. will be supplied by the Department at the rate as fixed by the Department at the rate as fixed by the Department from time to time. The party shall have to bear the cost of the containers plastic bags, Oxygen packing charge, transport, etc.

5. Application for financial assistance.- Application for financial assistance shall be accompanied with a plan and estimate . The Department of Fishery shall issue prescribed application forms to the Block Development Officer for distribution to the interested pisciculturists under his jurisdiction. On receipt of application the technical staff of the department either posted in the Block or in the District Headquarters shall conduct preliminary enquiry of the project and submit their technical report on prescribed form to the District Fishery Officer. The Application submitted should be in the prescribed form duly affixed with the seal of the District Fishery Officer. Prescribed application form is at Schedule I.

6. The District Fishery Officer will scrutinize the technical report and submit recommendation of the project to order of merit and feasibility of the project to the Director of Fisheries for financial sanction of the project after containing the approval of the District Advisory Committee, whose selection is final subject for Department's approval.

7. The amount of the financial assistance will be disbursed to the beneficiaries by the District Fishery Officer. The District Fishery Officer will submit utilization certificate to the Director of fisheries.

8. The financial assistance shall be utilized for the purpose for which it was granted as per plan and estimate and the Director of Fisheries will ensure that the project is periodically inspected and follow up programmes taken up.

9. Each grantee shall:-

(a) Give an undertaking before receipt of the grant to utilize the same for the purpose for which it was given, in the *proforma*, at Schedule II.

(b) Allow the officers of the Department to inspect the progress of work.

10. If at any time, the Department finds that the financial assistance given has been issued, the Department may direct that the whole or part of the financial assistance with 5 percent (five percent) interest payable therein shall be recovered immediately from the defaulting party or parties.

11. (a) There shall be constituted a Committee in each district to be known as District Advisory Committee with the Deputy Commissioner as the Chairman, the District Fishery Officer member Secretary and such official non-official the members as may be determined by the Government the time of constitution.

(b) The aforesaid Committee shall scrutinize applications for grant-in-aid and enquiry reports thereof and recommend the beneficiaries and also specify the amount of grant-in-aid recommended in each case as per scale laid down in these rules.

SCHEDULE -I

APPLICATION FORM FOR GRANT-IN-AID TO FISH FARMERS

1. Name of the Applicant (in block letters).
2. Father's name (Registration not case of society)
3. Address in Full.
 - (a) Village.
 - (b) Post Office.
 - (c) Police Station.
 - (d) Development Block.
 - (e) District.
4. (a) Is the applicant owner of the tanks/ ponds, proposed for improvement?
 (b) If not, how will he/ she have a right over the tanks/ponds?
5. Purpose for which grant-in-aid is required (enclosed estimates).
6. Details of the existing tanks or ponds.
 - (a) Location of the projects.
 - (b) Name of the Development Block.
 - (c) Nature of the Area.
 - (d) Size (in Acre).
 - (e) Source of Water.
 - (f) Number of seed stocked.
7. Estimated cost of the project.
8. Amount of grant-in-aid required.
9. Whether any subsidy or grant-in-aid received previously. If so, amount and years of receipt is to be stated.

- 10. Any work already done.
- 11. Amount already incurred.
- 12. Remarks.

I/whereby declared and affirm that the statements made above are true to the best of my/our knowledge and we/I agree to abide by the rules under which the grant-in-aid is granted. The grant-in-aid will only be utilized as per plan and estimate approved by the Director of Fisheries or Officers authorized by him.

Dated.....

Signature of the Applicant.

SCHEDULE - II

[FORMS OF AGREEMENT TO BE EXECUTED AT THE TIME OF DISBURSEMENT OF THE GRANT-IN-AID TO PRIVATE FISH FARMERS/PISCICULTURAL SOCIETIES]

This agreement made this.....day of20..... between the GRANTEE which expression shall include his legal representative of the one part and the DIRECTOR OF FISHERIES, MEGHALAYA of the other part.

WHEREAS the grantee has applied for grant-in-aid with a view to construct/improve his fishery pond to the Director of Fisheries under the provisions of the Meghalaya Grant-in-aid to Private Fish Farmers and Piscicultural Societies Rules, 1986 which expression shall include any amendment thereof for the time being in force.

AND

The Director of Fisheries, Government of Meghalaya has agreed to grant a sum of Rs..... (Rupees.....) to the grantee under the terms and conditions hereinafter contained NOW IT IS HEREBY AGREED between the parties as follows:-

1. That the grantee shall fully utilize the aforesaid amount for the purpose for which it was granted as per plan and estimate submitted by the grantee and shall produce accounts/ vouchers thereof.
2. That the grantee shall allow the Officers of the Fisheries Department to enter and inspect the progress of work and shall follow technical guidance of the Department.

3. That if at any time the Department finds that the financial assistance given to the grantee has not been utilized/misused or submitted false accounts/vouchers the Department may direct that the whole false accounts/ vouchers the Department may direct that the whole or part of the grant-in-aid shall be recovered from the grantee.

4. That the grantee shall furnish quarterly report regarding fish and fish seed production as per proforma appended in the rule. In witness whereof the grantee has hereunto set his hand the day and year written above.

Witness.....

Signed by.....

Grantee.....
